

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH**  
**COURT VI**

Item No. 7

**IA(I.B.C)/ 3239(MB)2024 IN C.P. (IB)/ 1046(MB)2023**

CORAM:

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **28.06.2024**

NAME OF THE PARTIES : **Mr. Dinesh Kumar Deora**

**In The Matter of**

**Mr. Santosh Shetty**

**Vs**

**Snehanjali And S.B. Developers Private limited**

**For FC** : Not Given

**For CD** : Not Given

**Section 7 of IBC**

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**ORDER**

**IA(I.B.C)/ 3239(MB)2024**

Counsel for IRP submits that this IA is all about intimation of updated list of creditors. The said IA is taken on record and **is disposed of.**

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**

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